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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA NO. 182/2006
OA 1315/1999

New Delhi, this the 30th day of August, 2007

**Hon'ble Shri Justice V.K. Bali, Chairman
Hon'ble Shri L.K. Joshi, Vice Chairman (A)**

Union of India & Ors.

.... Review Applicants

(By Advocate: Sh. Rajeev Bansal)

Versus

Anil Kumar Bhambri

.... Review Respondent

ORDER (ORAL)

Justice V.K. Bali,

This is an application seeking review of the order dated 26.9.2006 in OA-1315/99. Counsel for respondents in the original application states that the direction given by the Tribunal reproduced below would need modification for the reason that the applicant was to cross Efficiency Bar on 14.12.1990 and since at that time disciplinary proceedings were pending he could not be allowed to cross the Efficiency Bar:-

“The result of the above discussion is that the order dated 13.3.98 (Annexure A-3) is set aside. The case is remitted back to the Senior Superintendent New Delhi Sorting Division for passing an order about payment of pay and allowances for the period of suspension from 17.3.86 to 13.1.88 and treatment of the said period in accordance with the procedure laid down by sub-rule (5) & (7) of F.Rule 54-B. The order shall be communicated to the applicant within two months from the date on which the certified copy of this order is received by him. The respondents are also directed to grant increments admissible as per rules to the applicant during the period from 14.12.1990 to 1.7.1996. Differential pay/allowances shall be released to the applicant within two months from the date on which the certified copy of the order is received by the respondents. OA stands disposed of in terms of the above order. No costs.”

2. Respondents were also directed to grant increments admissible to the applicant as per rules for the period from 14.12.1990 to 1.7.1996. All that we may comment on the contentions raised by the applicants in RA is that the directions given in the OA were as

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per rules and procedure laid down by sub-rules (5) & (7) of F.R. 54-B. With the observation made above, RA is disposed of.

L.K. Joshi

(L.K. JOSHI)
Vice Chairman (A)

V.K. Bali

(V.K. BALI)
Chairman

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